

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

110. C.P.(IB)-1126(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.02.2024**

NAME OF THE PARTIES: Axis Bank Limited

Vs.

Zee Learn Limited

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Adv. Ashish S. Kamat for the Petitioner is present through VC.
2. Adv. Abha Patel is appeared on behalf of Corporate Debtor and submitted that she has received Vakalatnama on 01.02.2024 and sought time to file the reply.
3. Last and final opportunity is granted to the Corporate Debtor to file Vakalatnama and Reply within two weeks subject to cost of Rs. 25,000/- payable to Bharat Kosh. Corporate Debtor is directed to file reply after serving a copy on the other side along with payment receipt within two weeks.
4. Ld. Counsel for the Petitioner seeks time to file rejoinder after filing reply by the Corporate Debtor. Let the same be done within one week after filing reply of the CD if necessary. List on **06.03.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)